

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8958-8959/2011

(From the judgement and order(s) in FAO No. 38/2010dated 30-JUL-10 and CM No. 691/2010dated 30-JUL-10 of The HIGH COURT OF DELHI AT N. DELHI)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

J.S.SOOD & ANR

Respondent(s)

(With appln(s) for permission to place addl. documents on record and office report))

WITH SLP(C) NO. 8599 of 2011

(With appln. for permission to file addl. documents and with prayer for interim relief and office report)

Date: 13/04/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)	Mr. Jyant Bhushan, Sr. Adv.
	Mr. Prathiv K.Goswami, Adv.
	Mr. S.Hriharan, Adv.
	Ms. Charu Mathur, Adv.

For Respondent(s)	Ms. Indu Malhotra, Sr. Adv.
	Mr. Gulshan Rai Bajaj, Adv.
	Mr. Nishant Datta, Adv.
	Mr. Kush Chaturvedi, Adv.
	Mr. Vivek Jai, Adv.
	Mr. Vikas Mehta, Adv.

UPON hearing counsel the Court made the following

O R D E R

Pleadings are complete.

Post for final disposal on a non-miscellaneous day.

At the request of learned counsel for the petitioner,
the name of respondent No.1-Arbitrator shall stand deleted
from the array of respondents.

(Shashi Sareen)	(Veena Khera)
Court Master	Court Master